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## CENTRAL ADMINISTRATIVE TRIBUNAL' BOMBAY BENCH

Original modication No: 775/93

		DATE OF DECISION	N 22.10.93
Table Will and Miles Street	Shri P. Ramamujam	Petitioner	
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	Shri G.S.Walia	Advocate for	the Petitioners
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• .		Responden <b>t</b>	· · · · · · · · · · · · · · · · · · ·
CON 1000 CON 1000 CON 1000 CON	Union_of_India-and-o	thers	
	Shri Ravi Shetty	Advocate for	the Respondent(s)
ORAM:			
The Ho	n'ble <b>Shoi</b> x <b>Smt.</b> Laks	hmi Swaminathan, Membe	r (J)
		j.	
The Ho	n'ble Shri		*
1.	whether Reporters of the Judgement?	local papers may be al	lowed to see
′ <b>2</b> .	To be referred to the	Reporter or not ?	NO
3.	Whether their Lordships wish to see the fair copy of the Judgement?		
4.	Whether it needs to be the Tribunal ?	e circulated to other	Bemches of
·		Lakely	Sugle
	•	(Lakshmi Sw Member	aminathan)

# CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

# Original Application No. 775/93

Shri P. Ramanujam V/s.

... Applicant.

Union of India through Secretary, Ministry of Defence, Ordnance Factory Board, 10 - A Oakland Road Calcutta.

General Manager Ammunition Factory Kirkee Pune.

... Respondents.

CORAM: Hon'ble Smt. Lakshmi Swaminathan, Member (J)

#### Appearance:

Shri G.S.Walia, counsel for the applicant.

Shri Ravi Shetty for Shri R.K. Shetty counsel for the respondents.

### ORAL JUDGEMENT

Dated: 22.10.93

Heard counsel for both the parties.

- 2. The respondents may proceed with the action under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, but shall not pass any order for eviction of the applicant from the quarter No. H 13/1, Type II, Range Hills Estate, Kirkee, Pune, till the decision of the appeal, which is stated to be pending, is decided by the appellate authority, in accordance with law.
- The learned counsel for the respondents has also shown an undertaking given by the applicant dated 3.8.93, wherein he has undertaken to pay market rent from his own resources and on failure of such payment, the same may be recovered from his terminal benefits. Such an undertaking will be subject to the relevant law.

With these directions this application is disposed of with no order as to costs.

(Lakshmi Swaminathan)
Member (J)

<u>NS</u>